### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 287 OF 2015 & IA NO. 468 OF 2015

#### 5<sup>th</sup> December, 2017 Dated:

### Hon'ble Mr. Justice N.K. Patil, Judicial Member Present: Hon'ble Mr. S.D. Dubey, Technical Member

### In the matter of:

M/s Swasti Power Ltd. Vs.				Appellant(s)
Uttarakhand Electricity Regulatory Commission & Anr.				Respondent(s)
Counsel for the Appellant (s)	:	Mr. Tarun Johri		
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadha	an for F	R-1
		Mr. Manoj Kr. Sharma Mr. Pradeep Misra for R-2	2	

## ORDER

The learned counsel, Mr. Manoj Kumar Sharma, appearing for the second Respondent, submitted that he does not want to file reply to the IA No. 468 of 2015. He, further, submitted that he will file the written submission during the course of hearing.

The learned counsel appearing for the first respondent as well as learned counsel appearing for the second Respondent, pray for two weeks time to file to file their respective written submissions.

Submissions made by learned counsel appearing for the first respondent as well as learned counsel appearing for the second Respondent, as stated above, place on record.

The learned counsel appearing for the first respondent as well as learned counsel appearing for the second Respondent, are permitted to file their respective written submissions within two weeks from today, as requested, after serving copy on the other sides.

List this matter for hearing on 17.01.2018, if pleadings are completed.

(S.D. Dubey) **Technical Member** mk/vt

(Justice N.K. Patil) Judicial Member